

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 109

IA(I.B.C)/ 294 (CH) 2024, IA(I.B.C)/ 822 (CH)2024

C.P. (IB)/318(CH)2023

IN THE MATTER OF:-

Ram Avtar Aggarwal

...Petitioner

Under Section: 94(1), IBC 2016 and 60(5)

Order delivered on 17.04.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Ms. Preeti Yadav, Proxy counsel

For the RP : Ms. Swati Saluja, Advocate

ORDER

IA(I.B.C)/ 822 (CH)2024 and C.P. (IB)/318(CH)2023

IA No.822/2024 has been filed to place on record the report under Section 99 submitted by the RP. The same is taken on record. Thus, IA No.822/2024 stands ***disposed of*** and the same be tagged with the main petition for reference purpose.

Objections have been filed on behalf of the creditor-Bank vide Diary No.3859/1 dated 15.04.2024. The same are taken on record. A date is requested by ld. counsel for the RP for filing response to the objections. Let the same be filed within one week with a copy in advance to the counsel opposite and matter be listed on 13.05.2024.

IA(I.B.C)/ 294 (CH) 2024

The present application has been filed under Section 60(5) read with Section 74 of the IBC Code, 2016 seeking necessary directions.

Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within one week after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 13.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)